

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 1757/2001

New Delhi this the 19th day of July, 2001.

**HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN**

**HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)**

N.K. Mathur S/O Krishan Chand Mathur,  
K-14, Second Floor,  
South Extension Part-I,  
New Delhi-110049.

... Applicant

( By Shri Ajayveer Singh, Advocate )

-versus-

1. Union of India through  
Secretary, Ministry of  
Telecommunication, Sanchar Bhawan,  
20, Ashoka Road, New Delhi.
2. Director General,  
Department of Telecommunication,  
Sanchar Bhawan, 20 Ashoka Road,  
New Delhi.
3. Additional Director General (C.W.G.),  
Department of Telecommunication,  
20, Ashoka Road, Sanchar Bhawan,  
New Delhi.
4. Superintending Engineer (Co-ord.),  
Department of Telecommunication,  
Curzon Road Apartments (Barracks),  
New Delhi.
5. Director General,  
All India Radio,  
Akashvani Bhawan,  
New Delhi.
6. Chief Engineer (Civil),  
Civil Construction Wing,  
All India Radio, PTI Building,  
Second Floor, New Delhi.
7. Chief Engineer (Civil),  
Department of Telecommunication,  
3rd Floor, Telephone Exchange Building,  
Near Jawaharlal Nehru Stadium,  
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

Applicant who was on deputation from the Post &  
Telegraph Department to the All India Radio as

Assistant Engineer (Civil) had submitted his resignation on 11.4.1988. Since the same had not been accepted, applicant was constrained to institute OA No. 779/1990 before the Tribunal which was disposed of by an order passed on 1.8.1994 with a direction to the respondents to take a decision on the resignation of the applicant within a stipulated period and to release the monetary dues to the applicant with effect from the date the resignation would become effective. By an order passed on 25.11.1994 resignation of the applicant had been accepted w.e.f. 11.4.1988.

2. Applicant had in the meanwhile been repatriated to his parent department on 14.12.1988. According to the applicant his resignation could not have been accepted with retrospective effect, and that if he is deemed to have resigned on 25.11.1994 when his resignation had been accepted, he would become entitled to pensionary benefits. He has raised the aforesaid claim for pensionary benefits vide representations of 22.11.1999, 17.1.2000 and 16.5.2000. No decision thereon has so far been communicated to him.

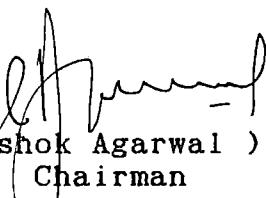
3. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the respondents to decide and communicate the decision on the aforesaid

W.J.

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representations to the applicant expeditiously and within a period of one month from the date of service of a copy of this order. We direct accordingly.

V.K.Majotra  
( V.K. Majotra )  
Member (A)

  
( Ashok Agarwal )  
Chairman

/as/